

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 240/2003

CORAM : Wednesday, this the 26th day of March, 2003.

HON'BLE SHRI K.V. SACHIDANANDAN, JUDICIAL MEMBER

Aji Philip,
Alungal House,
Kolenchery P.O.,

... Applicant

(By Advocate Mr. M.P.R. Nair)

Vs

1. The Union of India, rep. by its Secretary, Ministry of Information & Broadcasting, New Delhi.
2. The Press Information Bureau, Government of India, Shastri Bhavan, 26, Hedrow's Road, Chennai.
3. The Information Officer, Press Information Bureau, Tripty Lane, Cochin-16. ... Respondents

(By Mr. C. Rajendran, SCGSC)

The application having been heard on 26.3.2003, the Tribunal on the same day delivered the following :

ORDER

HON'BLE SHRI K.V. SACHIDANANDAN, JUDICIAL MEMBER

The applicant is the eldest son of late A.A. Philip, who died on 23.12.1998 while in service under the 3rd respondent. The OA is filed by the applicant for compassionate appointment under dying-in-harness scheme. The applicant's mother made a representation dated 31.12.1998 to the 3rd respondent seeking appointment on compassionate grounds to his son, the applicant. The respondents informed her that the matter is under consideration. Representations and repeated reminders were sent to the respondents. On 8.4.2002, the 2nd respondent informed the mother of the applicant that her case is being considered by the Headquarters on compassionate grounds. This letter is sent in

reply to the representation made by her dated 20.2.2002. They reiterated that the Headquarters is in the process of considering the proposal for compassionate grounds through a Committee, and her case also has again been taken up with the Headquarters for sympathetic consideration of the Committee and as and when the respondents hear from Headquarters in this regard, they would certainly keep the applicant informed. Aggrieved by the action or inaction on the part of the respondents, the applicant has filed this OA seeking the following reliefs :-

- (a) Direct the respondents to appoint the applicant in one of the available vacancies on compassionate grounds.
- (b) Direct the respondents to appoint the applicant in the next arising vacancy, if there are no vacancies in the present.
- (c) Any other further relief or order on this Hon'ble Tribunal may deem fit and proper to meet the ends of justice.

2. Shri M.P.R. Nair appeared for the applicant and Shri C. Rajendran, SCGSC took notice on behalf of the respondents.

3. When the matter came up for hearing on admission today, the learned counsel for the applicant submitted that the applicant would be satisfied if the respondents consider his case and give a reply to Annexure A10 representation within a stipulated time. The learned counsel for the respondents submitted that he has no objection in adopting such a course of action in the matter.

4. Considering the entire facts, this Court is of the view that it would be just and proper if a direction is issued to the respondents to consider his case as expeditiously as possible.

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5. In the light of what is stated above, I dispose of this OA directing the respondents to consider applicant's case by disposing Annexure A10 representation and intimate him about the position of compassionate appointment as expeditiously as possible in any case within a period of 4 months from the date of receipt of a copy of this order.

6. The OA is disposed of as above with no order as to costs.

Dated 26th March, 2003.



K.V. SACHIDANANDAN
JUDICIAL MEMBER

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